

1	2
Construction Industry Development Council (Under Planning Commission)	200
Health & Family Welfare	100
Micro Small and Medium Enterprises	150
Social Justice & Empowerment	50
Overseas Indian Affairs	50
Finance-Insurance/Banking	100
Consumer Affairs	100
Chemicals & Fertilizers	50
Others (Power, Petroleum etc.)	150
TOTAL :	5300

Laws to check child labour

†1278. DR. PRABHA THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether present law is adequate and effective to check child labour in different States;
- (b) if so, the State-wise details of reduction in child labour during the last three years as a result of these laws; and
- (c) the details of welfare measures to improve their living standards State Governments take after rescuing child labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir. Adequate provisions exist under the existing Child Labour (Prohibition & Regulation) Act, 1986 to take action against those employing children in prohibited occupations and processes. State Governments are appropriate authorities for enforcement of the provisions of the Act for the areas falling under their jurisdiction.

(b) The estimation of the number of child labour in the country State-wise, is done on the basis of the census carried out by the Registrar General of India once in every ten years. The last such Census was carried out in 2001. Therefore, yearly data regarding existence of child labour State-wise is not maintained.

(c) Government is implementing the Scheme of National Child Labour Projects(NCLP) in 271 districts of the country. At present, about 5 lakh children are enrolled in school run under the scheme. State-wise details are given in the Statement (*See below*). Under the Scheme, children withdrawn from hazardous work are admitted into Special Schools, where these children provided with accelerated bridging education, vocational training, nutrition, stipend and health care facilities

†Original notice of the question was received in Hindi.

etc., before they are mainstreamed into regular education system. Since inception of the Scheme, 5.21 lakh children have been mainstreamed into formal education system.

Statement

Laws to check child labour

State	Sanctioned Coverage	
	No. of Schools	No. of Children
Andhra Pradesh	978	48900
Assam	177	8850
Bihar	1518	86550
Chhattisgarh	267	15800
Delhi	40	2000
Gujarat	116	5950
Haryana	128	6400
Jammu & Kashmir	16	800
Jharkhand	212	10600
Karnataka	379	18950
Madhya Pradesh	598	30100
Maharashtra	238	11900
Nagaland	20	1000
Orissa	971	48550
Punjab	107	5350
Rajasthan	1171	58550
Tamil Nadu	496	24800
Uttar Pradesh	1522	76100
Uttarakhand	10	500
West Bengal	916	45800
TOTAL	9880	507450

Qualification standards for bidding PPP projects

1279. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of existing qualification standards for bidding PPP projects;